

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 72
ANSWERED ON NOVEMBER 29, 2021**

DISBURSAL OF FUNDS UNDER PRADHAN MANTRI AWAS YOJANA

NO. 72. SHRI TIRUCHI SIVA:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether there is any record of the approved funding under the Pradhan Mantri Awas Yojana and the quantum of actual disbursement;
- (b) if so, the details thereof since 2019 till date;
- (c) whether Government has identified reasons for delay in approval and actual disbursement of funding under the scheme; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI KAUSHAL KISHORE)

(a) to (b): Yes. Under Pradhan Mantri AwasYojana-Urban (PMAY-U), central assistance involved for construction of 114.06 lakh sanctioned houses is ₹ 1,84,808.00 crore; of this, ₹ 1,02,505.00 crore has already been released to States/Union Territories (UTs)/Central Nodal Agencies. An amount of ₹ 67,853.26 crore has been allocated from Financial year 2019-20 to 2021-22 for funding PMAY-U; of which ₹62,067.39 crore has been disbursed to States/UTs/Central Nodal Agencies.

(c) to (d): Under PMAY-U, central assistance is released in 3 instalments of 40%, 40% and 20% upon fulfilment of mandatory compliances viz. beneficiary attachment in Management Information System (MIS), registration of Affordable Housing in Partnership (AHP) projects/In-situ Slum Redevelopment (ISSR) projects under Real Estate Regulatory Authority (RERA), submission of utilization certificates, commensurate physical progress, Action Taken Reports (ATRs) on the Third Party Quality Monitoring Agency's observations, geo-tagging of houses/projects, social audit etc. Due instalments of admissible central assistance are released once mandatory compliances are achieved by States/UTs in respect of sanctioned projects.
